

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,
WEST BLOCK NO.2, R.K. PURAM, NEW DELHI-110066

BENCH-SM

COURT – IV

Service Tax Appeal No. ST/51347/2018 [SM]

[Arising out of Order-in-Appeal No. IND-EXCUS-000-APP-504-17-18 dated 17/01/2018 passed by the Commissioner(Appeals), Customs, CGST & Central Excise, Indore]

**Prashant Sagar Builders &
Developers Pvt. Ltd.**

...Appellant

Vs.

C.C.E. & S.T., Indore

...Respondent

Present for the Appellant : None

Present for the Respondent: Ms. Tamana Alam, DR

Coram: HON'BLE MRS. RACHNA GUPTA, MEMBER (JUDICIAL)

Date of Hearing/Decision: 28.01.2019

FINAL ORDER No. 50117/2019

PER: RACHNA GUPTA

None for the appellant is present today. Perusal of file shows that Appeal was filed after a delay of 07 days however, the same was condoned vide order dated 29.06.2018. Thereafter matter was adjourned more than thrice where the adjournment has been sought on behalf of the appellant who failed to appear even on the last date of hearing. The absence today also, is therefore sufficient to hold that the appellant is not interested in pursuing the matter. Accordingly, the appeal is dismissed in default for want of non prosecution thereof.

[Dictated and pronounced in the open Court]

**(RACHNA GUPTA)
MEMBER (JUDICIAL)**

D.J.